12.00 hrs.

MATTERS UNDER RULE 377

(i) Reported Decision of Controller General of Accounts to Computerise the Compilation of Accounts

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, I beg to move a matter of urgent public importance under Rule 377. It is a matter of great concern that the Comptroller General of Accounts has decided to computerise the compilation of accounts with effect from the monthly accounts for April 1978 onwards. This has naturally caused wide-spread protests and resentment among all sections of employees. The introduction of the system of computerisation will affect very seriously the future of the employees and their job security, apart from affecting job potential in future. Introduction of computer by the present Government goes wholly against the promises of the Ruling Party Although it is now being said that computers will be introduced in a limited way for the present, it will inevitably resume greater proportions sooner than later. The employees of the Organisation naturally are apprehensive of total blockade of promotional prospects which even now stand jeopardised by reason of the policies pursued by the Government. It is a matter of grave concern that in our country where there is a very large number of unemployed people, labour saving devices should be adopted which will seriously aggravate the gravity of unemployment situation. The Government while assuring full employment within a period of 10 years, is taking recourse to introduction of sophisticated gadgetry which ultimately is bound to create more unemployment. It is understood that the employees have already sent telegrams to the Prime Minister and the Finance Minister in this regard and also protested against the decision to introduce computers. I request the Government to immediately issue instructions to stop introduction of computers and also to take an early decision to reverse the scheme which was introduced during the Emergency to separate accounts from Audit.

(ii) Need for Supply of Dynamite at Fixed Price to Farmers

श्री धर्मसिंह भाई पटेल (पोरबंदर) : अध्यक्ष महोदय, लोक सभा के नियम 377 के अधीन लोक महत्व के निम्न-दर्शित विषय पर मैं संक्षेप में एक वक्तव्य देता हूं ।

गुजरात में सौराष्ट्र प्रदेश के किसानों के कुओं में पानी कम होता जा रहा है । इसलिए कुओं को गहरा करने के लिए निश्चित किए हुए भाव से काफी मात्रा में किसानों को सरलता से डाइनामाइट सेल (टोटा) मिलने की सुविधा होने के बारे में माननीय कृषि मंत्री का ध्यान खीचना चाहता हूं । कृषि की पैदावार बढ़ाने के लिए सरकार प्रति दिन घोषणा करती है । लेकिन ज्यादा पैदावार लेने के लिए सिचाई की प्रथम जरूरत होती है । हमारे गुजरात में सरकार की सिचाई योजनाओं से पांच प्रतिशत और किसानों के अपने निजी कुओं, टयूबवेलों की सिचाई से दस प्रतिशत मिला कर अभी तीस साल के बाद भी कुल 15 प्रतिशत जमीन में सिचाई होती है । यह प्रतिशत देश के अन्य राज्यों से बहुत कम है ।

MR. SPEAKER: It seems you have added a lot in your statement. No, that is not permissible.

श्री धर्मसिंह भाई पटेल : हमारे गुजरात के सौराष्ट्र प्रदेश में अब किसानों के कुओं में पानी कम होता जा रहा है । इसलिए ज्यादा पानी करने के लिए कुओं को गहरा करने के लिए डाइनामाइट सेल (टोटा) की बहुत जरूरत होती है । सरकार ने डाइनामाइट सेल (टोटा) का भाव 2 रुपये तय किया है । लेकिन इस भाव में किसानों को व्यापारियों से डाइनामाइट सेल (टोटा) नहीं दिया जाता है । इन का